

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/192(KB)2021
IA(I.B.C)/459(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	UCO BANK VS REENA BANSAL
UNDER SECTION	SECTION 95(1)

Appearance (via video conferencing/physically)

Mr. Santosh Kr. Ray, Adv.] For the Financial Creditor
Ms. Rituparna Sanyal, Adv.]
Ms. Zeba Khan, Adv.]
Ms. Muskan Saha, Adv.]

Ms. S. Chakraborty, Adv.] For the Resolution Professional
Ms. Shreya Basu, Adv.]
Ms. D. Chakraborty] RP-in-Person

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. Ld. Counsel appearing on behalf of the financial creditor points out that in C.P.(IB)/5(KB)2023, Ms. Reena Bansal the Personal Guarantor is already impleaded as Personal Guarantor of Indian Bank and the same matter is reserved for Order(s) on 21.06.2024.
3. Therefore, list this matter for further consideration on **27.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.